

paid according to State scale and not according to the scale of the Central Government employees of the like category?

The Deputy Minister of Defence (Shri Raghuramaiah): (a) and (b). A statement is placed on the Table of Lok Sabha. [See Appendix IV, annexure No. 42].

Manufacture of Railway Coaches in Ordnance Factories

*1479. **Shri S. M. Banerjee:** Will the Minister of Defence be pleased to state:

(a) whether there is a proposal to manufacture Railway coaches in Ordnance Factories; and

(b) if so, the names of the Ordnance Factories which are likely to take up this job?

The Deputy Minister of Defence (Shri Raghuramalah): (a) No, Sir.

(b) Does not arise.

Ajanta Paintings

*1480. **Shri Raghunath Singh:** Will the Minister of Education and Scientific Research be pleased to state what progress has been achieved so far in copying of the Ajanta Paintings?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimali): A statement showing the progress made so far in copying the Ajanta Paintings is laid on the Table of Lok Sabha. [See Appendix IV, annexure No. 43].

Levy of Income Tax on Tribals in Manipur

*1481. **Shri L. Achaw Singh:** Will the Minister of Finance be pleased to state:

(a) whether tribals in Manipur have to pay income-tax whereas tribals in districts of Assam are exempted from payment of income tax; and

(b) if so, whether steps have been taken to rectify this distinction?

The Deputy Minister of Finance (Shri R. R. Bhagat): (a) and (b). Yes, Sir. Tribesmen of Assam are exempt from tax only so long as they reside in their own areas. Recently representations have been received by the Government of India on behalf of tribals residing in Manipur Area and it is proposed to extend the concession to these tribals also. Proposals for amending Section 4(3) of the Income-tax Act with retrospective effect will be placed before the Lok Sabha as soon as possible.

Coal Board and Coal Price Revision Committee

*1482. **Qazi Matin:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) the reasons why the private sector is not represented on the Coal Board; and

(b) the reasons why the private sector is not represented on the Coal Price Revision Committee?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) The Coal Board has been set up under the Coal Mines (Conservation and Safety) Act, 1952. At the time of its enactment Government considered that the objects underlying the above Act would be best served if the Coal Board were to remain an official executive body.

(b) The Coal Price Revision Committee is purely an *ad-hoc* departmental Committee set up to examine the cost structure of coal and to make recommendations to Government in this matter.

Mica Mines

*1483. **Shri B. S. Murthy:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) the number of mica mines closed in the Andhra Pradesh during 1956-57;

(b) the reasons therefor; and

(c) the steps taken to reopen these mines?